

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 137 of 2020

In the matter of:

Manjunath Ravindra & Anr.Appellants

Vs.

Mentor Capital Ltd. & Ors.Respondents

Present

For Appellants: Mr. Naman G. Joshi (CS) & Ms. Monalisa Kosaria, Advocates.

**For Respondent: Mr. Upinder Singh & Ms. Aparna Wagle, For R-1 to 4.
Mr. Theerthesh, For R-5, 6 & 7.**

With

Company Appeal (AT) No. 164 of 2020

In the matter of:

Mentor Capital Ltd. & Ors.Appellants

Vs.

Ramsons Vikram Pvt. Ltd. & Ors.Respondents

Present

For Appellants: Mr. Upinder Singh & Ms. Aparna Wagle, Advocates.

For Respondent: Mr. Naman G. Joshi, CS

ORDER
(Virtual Mode)

06.11.2020: Mr. Theerthesh Learned Counsel appearing for Respondent No. 5 to 7 prays for some more time to file 'Vakalatnama' and 'Reply'. Acceding

to his request for filing of Reply of Respondent No. 5 to 7 time is granted till 8th December, 2020.

Till the next date of 'Hearing' 'Interim Order' shall continue.

It transpires that the process fee which was ordered to be paid within three days from 12.10.2020 by this Tribunal, was not paid on behalf of Appellants. Hence, this Tribunal, deems it fit and proper in directing the Appellants to file the process fee within three days from today, without fail.

Also, the Notice which was permitted to be served on Respondents through speed post that was also not taken and hence, notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

The Registry is directed to list both these matters i.e. Company Appeal (AT) No. 137 of 2020 & Company Appeal (AT) No. 164 of 2020 on **9th December, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

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